GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2834 TO BE ANSWERED ON 28.12.2018

EXPLOITATION OF CHILDREN IN ORPHANAGES

2834. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to establish hostels for children as envisaged for the children in need of care & protection in wake of the increasing incidences of exploitation of children in orphanages or the institutions created by Government system or by the civil society organisations across the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to formulate guidelines with minimum standards of care required for such children living in any facility either created by Government system or by the civil society organisations and even in all school hostels in the country; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

- (a) & (b): As per Section 2 (21) of JJ Act, "child care institution" means Children Home, open shelter, observation home, special home, place of safety, Specialised Adoption Agency and a fit facility recognised under this Act for providing care and protection to children, who are in need of such services. The children in need of care and protection (CNCP) are mandated to get Institutional care or Non-Institutional care as prescribed by Child Welfare Committee (CWC) on case to case basis under the powers and responsibility vested in CWC vide section 29 and 30 of the JJ Act, 2015. The primary responsibility of execution of the Act, lies with the State/UTs. The Ministry is running 'Child Protection Services' to support institutional care inter alia.
- (c) & (d): The Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed under JJ Act provide detailed guidelines for setting up and monitoring of CCIs.
